

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 108
(IB)-1504(PB)/2019

IN THE MATTER OF:

Corporation Bank
Vs.
Patna Highway Projects Ltd

.... Petitioner/Applicant
....Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 06.07.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON. ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

Mr. Gaurav Joshi, Senior Advocate, Ms. Pooja Mahajan, Adv., Ms. Mahima Singh, Adv., Ms. Srishti Kapoor, Adv. and Mr. Gaurav Arora, Adv. i/b Chnadhiok and Mahajan

For the CoC

Mr. Ramji Srinivasan, Sr. Adv, Mr. Samar Bansal, Mr. Shivkrit Rai, Ms. Rajshree Chaudhary, Ms. Devahuti Pathak, Ms. Harsheen Madan Palli, Mr. Sachin Mishra, advs.

For Gammon Infrastructure

Mr. Vikram Nankani, Sr. Adv., Mr. Arijit Mazumdar, Ms. Akanksha Kaushik, Advocates

For the Resolution Applicant

Mr. Arun Kathpalia, Sr. Adv., Mr. Prateek Kumar, Ms. Raveena Rai, Mr. Rohit Ghosh, Advocates

ORDER

IA-2360/2021

Urgent hearing application disposed of by listing IA-1538/2021 for hearing on 19.07.2021.

IA-2360/2021 stands disposed of.

IA-1665/2021

Avoidance application posted for hearing on 19.07.2021.

— sd —


— sd —

IA-2443/2021 & IA-1538/2021

List on 19.07.2021.


— sd —

**(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT**


— sd —

**(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

06.07.2021
Ritu Sharma